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Title: Speaker announced that all the Demands for Grants-Budget (General) for 2013-2014 were submitted to the Vote of the House and Voted in full.

MADAM SPEAKER: Hon. Members, Demands for Grants (General) are listed to be submitted to the vote of the House at 1.30 p.m. today. Since we have already passed the Railway Budget, we may prepone the time for submission to the vote of the House, and take the Demands for Grants (General) for voting immediately. I hope, the House agrees.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Many hon. Members tabled notices of cut motions to the Demands for Grants (General). The lists of admitted cut motions have already been circulated to the Members. I am treating all the cut motions to the Demands for Grants (General) which have been circulated as moved.

### TEXT OF CUT MOTIONS

MADAM SPEAKER: I shall now put all the cut motions which have been circulated and treated as moved together to the vote of the House.

*The cut motions were put and negatived.*

MADAM SPEAKER: I shall now put the Demands for Grants of the Ministries/ Departments to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31<sup>st</sup> day of March, 2014, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Drinking Water and Sanitation;
- (14) Demand No. 30 relating to Ministry of Earth Sciences;
- (15) Demand No. 31 relating to Ministry of Environment and Forests;
- (16) Demand No. 32 relating to Ministry of External Affairs;
- (17) Demand Nos. 33, 34, 36, 37 and 39 to 45 relating to Ministry of Finance;
- (18) Demand No. 46 relating to Ministry of Food Processing Industries;
- (19) Demand Nos. 47 to 50 relating to Ministry of Health and Family Welfare
- (20) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises;
- (21) Demand Nos. 53 to 57 and 96 to 100 relating to Ministry of Home Affairs;
- (22) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation;

- (23) Demand Nos. 59 and 60 relating to Ministry of Human Resource Development;
- (24) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (25) Demand No. 62 relating to Ministry of Labour and Employment;
- (26) Demand Nos. 63 and 64 relating to Ministry of Law and Justice;
- (27) Demand No. 66 relating to Ministry of Micro, Small and Medium Enterprises;
- (28) Demand No. 67 relating to Ministry of Mines;
  
- (29) Demand No. 68 relating to Ministry of Minority Affairs;
- (30) Demand No. 69 relating to Ministry of New and Renewable Energy;
- (31) Demand No. 70 relating to Ministry of Overseas Indian Affairs;
- (32) Demand No. 71 relating to Ministry of Panchayati Raj;
- (33) Demand No. 72 relating to Ministry of Parliamentary Affairs;
- (34) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions;
- (35) Demand No. 74 relating to Ministry of Petroleum and Natural Gas;
- (36) Demand No. 75 relating to Ministry of Planning;
- (37) Demand No. 76 relating to Ministry of Power;
- (38) Demand No.78 relating to Lok Sabha;
- (39) Demand No. 79 relating to Rajya Sabha;
- (40) Demand No. 81 relating to Secretariat of the Vice-President;
- (41) Demand No. 82 relating to Ministry of Road Transport and Highways;
- (42) Demand Nos. 83 and 84 relating to Ministry of Rural Development;
- (43) Demand Nos. 85 to 87 relating to Ministry of Science and Technology;
- (44) Demand No. 88 relating to Ministry of Shipping;
- (45) Demand No. 89 relating to Ministry of Social Justice and Empowerment;
- (46) Demand No. 90 relating to Department of Space;
- (47) Demand No. 91 relating to Ministry of Statistics and Programme Implementation;
- (48) Demand No.92 relating to Ministry of Steel;
- (49) Demand No.93 relating to Ministry of Textiles;
- (50) Demand No.94 relating to Ministry of Tourism;
- (51) Demand No.95 relating to Ministry of Tribal Affairs;
- (52) Demand No.101 to103 relating to Ministry of Urban Development;
- (53) Demand No.104 relating to Ministry of Water Resources;
- (54) ` Demand No.105 relating to Ministry of Women and Child Development; and
- (55) Demand No.106 relating to Ministry of Youth Affairs and Sports."

*The motion was adopted.*

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